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Karnataka Motor Vehicles Taxation (Amendment) Act, 2011 17 of 2011

[15 March 2011]

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An Act further to amend the Karnataka Motor Vehicles Taxation Act, 1957. Whereas it is expedient further to amend the Karnataka Motor Vehicles Taxation Act, 1957 (Karnataka Act 35 of 1957) for the purposes hereinafter appearing: Be it enacted by the Karnataka State Legislature in the Sixty-second year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called as the Karnataka Motor Vehicles Taxation (Amendment) Act, 2011.
- (2) It shall come into force with effect from the first day of April, 2011.

2. Amendment Of Section 3A:-

In the Karnataka Motor Vehicles Taxation Act, 1957 (Karnataka Act 35 of 1957) (hereinafter referred to as the principal Act) in section 3A, for sub-section (1), the following shall be substituted, namely:-"(1) There shall be levied and collected by way of cess, at the rate of eleven percentum of the tax levied under section 3 on the Motor Vehicles registered under Motor Vehicles Act, 1988 (Central Act 59 of 1988) out of which ten percentum shall be for the purpose of

various infrastructure projects across the State, equity in investment in Bangalore Mass Rapid Transit Limited, the Mukhya Manthri Grameena Rasthe Abhivruddhi Nidhi, in the proportion of 57:28:15 respectively and one percentum for the purpose of Urban Transport Fund."

3. Amendment Of Section 10A:-

In section 10A of the principal Act, for sub-section (1), the following shall be substituted, namely:-

" (1) There shall be levied and collected by way of cess, at the rate of eleven percentum of the tax levied under section 10 on public service vehicles owned by fleet owner, of which ten percentum shall be for the purpose of various infrastructure projects across the State, equity investment in Bangalore Mass Rapid Transit Limited, Mukhya Manthri Grameena Rasthe Abhivruddhi Nidhi in the proportion of 57:28:15 respectively and one percentum for the purpose of Urban Transport Fund."

4. Power To Remove Difficulty :-

If any difficulty arises in giving effect to the provisions of this Amendment Act, the State Government may by notification in the official Gazette, make such provisions as may appear to it to be necessary or expedient for removing the said difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the date of commencement of this Amendment Act.